

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 593 OF 2017

Dated: 17th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Farman Ali

Counsel for the Respondent(s) : Mr. Apoorva Misra for R.2

ORDER

In view of the Judgment of the Supreme Court in C.A. Nos. 5399 & 5400 of 2016 dated 11.04.2017, learned counsel for the appellant seeks permission to withdraw the instant appeal.

Registry is directed to number the Appeal. The appeal is allowed to be withdrawn and is disposed of as such.

**(I. J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**